

GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 291**  
**ANSWERED ON 21.07.2023**

**RAIL ACCIDENT IN BALASORE**

291 DR. PRASHANTA NANDA:

Will the Minister of RAILWAYS be pleased to state:

- (a) number of persons injured and died due to rail accident in Balasore, Odisha;
- (b) details of dead bodies identified and handed over to their relatives;
- (c) details of unclaimed dead bodies and Government's procedure to pay last respects to those dead passengers; and
- (d) details of insurance and compensation amount disbursed so far, name-wise?

**ANSWER**

MINISTER OF RAILWAYS, COMMUNICATIONS AND  
ELECTRONICS & INFORMATION TECHNOLOGY

(SHRI ASHWINI VAISHNAW)

(a) to (d): A Statement is laid on the Table of the House.

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO. 291 BY DR. PRASHANTA NANDA ANSWERED IN RAJYA SABHA ON 21.07.2023 REGARDING RAIL ACCIDENT IN BALASORE**

(a) to (c): In the unfortunate train accident at Bahanaga Bazar Station (near Balasore) on 02.06.2023, 295 passengers lost their lives, 176 sustained grievous injuries, 451 suffered simple injuries and 180 received First Aid Treatment and left. In the said train accident 254 deceased persons have been identified and their bodies handed over; 41 deceased persons are yet to be identified. Mortal remains of unidentified passengers have been retained in medically prescribed ways at AIIMS, Bhubaneswar. DNA samples have been taken for analysis at CFSL, New Delhi. DNA analysis reports are maintained which can be matched with DNA of claimants as and when they arrive. Action to pay last respects to deceased passengers is being taken as per law and in consultation with medical professionals and law enforcement agencies (GRP and CBI).

(d): Till 16<sup>th</sup> July, 2023, Rs.29.49 Crores has been paid as enhanced ex-gratia @Rs. 10 Lakh to the next of kin of each deceased, @Rs. 2 Lakh each to the grievously injured and @Rs. 50,000/- each to the passengers with simple injury. Railways pays compensation to the next of kin of deceased or victims depending upon nature and type of injuries sustained. Compensation is paid by the Railways as per decree passed by Railway Claims Tribunal (RCT) on the compensation claims application filed by the victims or their dependents. Hon'ble Chairman, Railway Claims Tribunal, Principal Bench, Delhi has taken suo-moto cognizance of the unfortunate rail accident that occurred and has passed judicial order dated 15.06.2023 to respective benches to settle the claim cases expeditiously. As on 13.07.2023, 258 claim cases have been received in various benches of the Railway Claims Tribunal, out of which, 51 claims cases have been disposed off.

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